

**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-06/ 6575 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Smti. Audri Bhattacharyya
Judge, Designated Court, Assam,
Attached as Faculty, Judicial Academy, Assam

Dated Guwahati, the 7th August, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No.346/24 dated 18.07.2024

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024, to visit Andaman and Nicobar Islands and return, w.e.f. 10.10.2024 to 16.10.2024 along with your family members, namely, your husband Sri Chintu Baruah, son Sri Ayushman Baruah and daughter Smti. Anushka Baruah, (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, you are also allowed to draw 80% as advance payment towards your proposed LTC for the block period 2022-2024.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 6576-6578 /2024/A. Dated 7th August, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


3/8/24

REGISTRAR (VIGILANCE)

